

In the Central Administrative Tribunal  
Calcutta Bench

OA No.1008 of 1996

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Kartick Katari

-VS-

Union of India & Ors.

For the Applicant : Mr. M.K. Bandhyopadhyay, Advocate

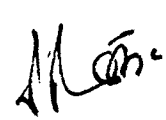
For the Respondents : Mr. M.S. Banerjee, Advocate

Date of Order : 18.12.98

ORDER

The matter has been taken up on consent of Id. Advocates of both the parties in respect of some typographical mistakes in the judgement dated 18.11.98. It is found that in para 3 at page 4 in the first line and in para 4 at page 5 in the fourth line respectively, the expression of words 'collected behind the back of the respondents' should be read as 'collected behind the back of the applicant'. Accordingly, judgement be corrected and fresh copy may be furnished to the parties after necessary correction.

2. Plain copy of this order be furnished to the parties.

  
( D. Purkayastha )  
Member (J)